

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.09
IA Nos.527/2020 and 363/2021 in
CP (IB) No.220/BB/2018

IN THE MATTER OF:

M/s. Phoenix Arc Ltd. ... Petitioner
Vs.
M/s. Base Corporation Ltd. ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 12.01.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Ms. Neha Shetty, Adv.

ORDER

IA Nos.527/2020 and 363/2021:

1. These applications have been filed by the R.P. of Corporate Debtor seeking certain directions to the Respondents.
2. Heard Ms. Neha Shetty, Ld. Counsel appearing for the Liquidator. Today also none appeared for the Respondents.
3. Pursuant to order dated 06.12.2022, Ld. Counsel for the Applicant-Liquidator has filed amended Memo of Parties in both the applications *vide* Diary dated 10.01.2023. The same are taken on record. Substitution of name is allowed. Liquidator can pursue these applications.
4. List these IAs along with CP on **24.02.2023**.

- s d -

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

- s d -

T. KRISHNAVALLI
MEMBER (JUDICIAL)